

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) (Insolvency)No. 21 of 2021

Under section 61 of Insolvency & Bankruptcy Code)

(Arising out of Order dated 13.01.2021 in C.P.(IB) No.469/9/HDB/2019

passed by the Hon'ble National Company Law Tribunal, Hyderabad Bench

In the matter of:

Gayathri Sea Foods & Feeds Pvt.Ltd.Appellant
2-1250, 4th Floor, S.V.R.Towers,
J P Road, Bhimavaram, West Godavari Dist.
Andhra Pradesh 534 202.

V.

M/s Uni President Vietnam Co.Ltd.
161820, Phase DT 743 Road,
Song Than Ii Industrial Zone,
Di An Town, Binh Duong, Vietnam ..Respondent

Present:

For Appellant : Mr.V.V.Ramana Advocate

ORDER

(VIRTUAL MODE)

Heard, the Learned Counsel, Mr.V.V.Ramana, appearing for
the Appellant.

2. Let notice be issued to the 'Respondent' returnable by
23.4.2021. Let the requisite together with Process Fee be filed by
the 'Appellant's side within three days from Today. The

'Appellant' shall provide the Mobile Number(s) and e-mail address of the Respondent. In the event of the Learned counsel for the Appellant providing the aforesaid details, then the Office of the Registry may issue notice to the Respondent.

3. The Learned Counsel for the Appellant is also permitted to serve 'Notice' by furnishing the Appeal Paper Book(s) of the Appellant, on the Learned Counsel Ms. Anjali Agarwal, who appeared for the Respondent/Petitioner/Operational Creditor.

4. The Office of the Registry is directed to list the matter on 23.4.2021.

[Justice Venugopal M]
Member (Judicial)

[V.P.Singh]
Member (Technical)

23.3.2021

HR